## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/198/2016

NAME OF THE PETITIONER(S)

: Dr. Arivudai Nambi

NAME OF THE RESPONDENT(S)

: M/s Beko-Kare Enterprises Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

K-how than kuneu

fer A. L. Ganothimothi

2. R. Magasurfaren 4. Aslfok RAJARAMAN

Coursel for Applicant Later Respondents

Cond for Mere Ray now L

coensel on IOB

## **ORDER**

Counsels for both the parties are present. Mr. Ashok Rajaraaman, Counsel for Overseas Bank also present. Counsel representing Indian Respondent/Petitioner submitted that the proposal is likely to be sent within one week to the Indian Overseas Bank for alternate arrangement to the security of the land and building in the Nilgiris District and Counsel for Indian Overseas Bank submitted that they are ready to consider the proposal for alternate arrangement to be made by the Respondent/Petitioner. In this respect the Respondent/Petitioner shall make the proposal within one week and thereafter within next week the Indian Overseas Bank will take a decision and convey the same to the Applicant/Respondent. Counsel for Respondent/Petitioner submitted that there requires an appointment of an Advocate Commissioner, who could oversee the implementation of the terms and conditions of the compromise. Counsel for Respondent/Petitioner is directed to file a memo within one week by providing copy to the other side and thereafter Counsel for the Applicant/Respondent will file reply. Put up on 07.12.2017 at 10.30 A.M.

MEMBER (TECHNICAL) ghk

- Scl / MEMBER (JUDICIAL)